
(2022) 05 CAT CK 0026

In the Central Administrative Tribunal

Case No : Original Application No. 143 Of 2020

Anil Kumar

APPELLANT

Vs

Union Of India And Others

RESPONDENT

Date of Decision : 12-05-2022

Acts Referred:

Citation : (2022) 05 CAT CK 0026

Hon'ble Judges : Tarun Shridhar, Member (A); Pratima K Gupta, Member (J)

Bench : Division Bench

Advocate : S.K. Singh Vashisth, M.K. Sharma

Final Decision : Dismissed

Judgement

Tarun Shridhar, Member A

1. Shri S.K. Singh Vashisth, Id. counsel for the applicant is present. Shri M.K. Sharma, Addl. Standing Counsel for Union of India puts his appearance for the respondents and submits that Shri G.K. Tripathi is no longer in the panel.
2. At the very outset, Id. counsel for the applicant submits that the applicant wishes to withdraw the instant O.A. for which he has filed a Misc. Application No. 1548 of 2022.
3. Id. counsel for the respondents has no objection against the aforesaid prayer.
4. Accordingly, M.A. No. 1548/2022 is allowed and the O.A. is dismissed as withdrawn. Pending Misc. Applications, if any, are being dismissed as having become infructuous. No cost.